
(2012) 03 UK CK 0113

In the Uttarakhand High Court

Case No : First Bail Application No. 24 of 2012

Raj Pal and Smt. Rashmi @ Reshma

APPELLANT

Vs

State of Uttarakhand

RESPONDENT

Date of Decision : 22-03-2012

Acts Referred:

Penal Code, 1860 (IPC) — Section 304B

Citation : (2012) 03 UK CK 0113

Hon'ble Judges : Prafulla C. Pant, J

Bench : Single Bench

Final Decision : Allowed

Judgement

Hon"ble Prafulla C. Pant, J.—Mr. Rajendra Singh and Mr. Parikshit Saini, Advocates, present for the applicants. Mr. M.A. Khan, Brief Holder, present for the State.

2. Counter affidavit has been filed on behalf of the State. Same be taken on record.

3. Applicants- Raj Pal and Rashmi @ Reshma who are in jail in connection with crime no. 63 of 2011, relating to offence punishable u/s 304B IPC, Police Station Khanpur, District Hardwar, have sought their release on bail.

4. Heard learned counsel for the parties.

5. Applicants are father-in-law and mother-inlaw of the deceased. There are vague and general allegations against the present applicants. It is pleaded that deceased and her husband used to live separately from the present applicants.

6. In the above circumstances, without expressing any opinion as to final merits of the case, this court is of the view that applicants deserve bail. The bail application is allowed. Let applicants Raj Pal and Rashmi @ Reshma be released on bail on executing personal bond by each one of them, and furnishing two sureties for each one of them, each of the like amount to the satisfaction of the

Additional Chief Judicial Magistrate, Laksar. (Urgency application no. 1373 of 2012, stands disposed of).